

National Company Law Tribunal

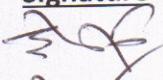
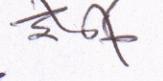
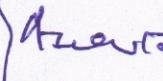
Allahabad Bench

CP NO.3/ALD/2017

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF ALLAHABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 17.02.2017

NAME OF THE COMPANY: Apul Jain vs ARKS Universal Private Limited & Ors

SECTION OF THE COMPANIES ACT: U/S 241&242 of Companies Act 2013

<u>Sl. NO.</u>	<u>Name</u>	<u>Designation</u>	<u>Representation</u>	<u>Signature</u>
1.	IMRAN ACR	Adv	Defeision	
2.	MOHIT CHANDRA	Adv	Defeision	
3.	ANSHU THAKUR	PCS	Respondent-2	
4.	P. K. Kiffat	Advocate	R-1-	

Order dated 17.02.2017

CP No.3/ALD/2017 Apul Jain Vs. ARKS Universal Private Limited & Ors

Parties are represented by their respective counsel. The case is fixed for report of the of ROC, Kanpur in sealed cover about the status of the company. However, the report is still awaited. Therefore, one week time is further granted to the office of the ROC for submitting his report. The Registry of this Tribunal is directed to issue a reminder to the office of ROC. since in the present matter the respondents have already filed main counter to the company petition. There appears no hurdle in fixing the case for final hearing. However, such course of action could be decided after the perusal of the ROC. The case is tentatively fixed on 3rd March,2017 for report of ROC. Meanwhile the interim order will continue.


SH. H.P. CHATURVEDI (Judicial Member)

Dated 17.02.2017

Report of R.O.C. has been received after ruling of is not in
of the Court. R.O.C. report not voxed
of the sealed cover (without stamp) i.e.
not properly sealed. D.M. 17/2/17
A.R.